[Shri K. C. Pant]

The Centre is in a position to take an overall view and to see, where in a particular State certain things which are not desirable are coming up, that instructions are issued in public interest. That is why this Clause is here.

15.45 hrs.

RE : SUPREME COURT'S JUDGMENT ON SHRI MADHU LIMAYE'S WRIT PETITION

श्री मधु लिमये (मुंगेर) : सभापति महोदय, मेरा निवेदन है कि...

MR. CHAIRMAN : The hon. Minister has just finished. Is he rising on a point of order.

श्री मधु लिमये : जी हां । मैं चाहता हूं कि इस वक्त जो कार्रवाई चल रही है वह मुल्तवी रक्खी जाये । मैं सीधा सुप्रीम कोर्ट से चला आ रहा हूं । सुप्रीम कोर्ट ने मेरी रिहाई का हुक्म जारी किया है और मुझ को छोड़ दिया गया है ।

वित्त मंत्रालय में राज्य-मन्त्री (श्री कृष्ण चन्द्र पन्त) : बड़ी खुशी हुई ।

श्री मधु लिमये : खुशी हुई कह देने से काम नहीं चलेगा । मैं कहना चाहता हूं कि आगे की जो कार्यवाही है उसको स्थगित किया जाय और मेरे मामले के ऊपर तत्काल विचार किया जाये । यह मामला बहुत असाधारण है इस लिये सारी कार्यवाही स्थगित की जाये और विशेषाधिकार भंग का जो प्रस्ताव है उसके ऊपर मुझे भाषण करने दिया जाये । यही मेरा निवेदन है क्योंकि आप जानते हैं कि अध्यक्ष महोदय ने कहा था कि सुप्रीम कोर्ट का फैसला होने के बाद मौका दिया जायेगा और विशेषाधिकार पर निर्णय लिया जायेगा । मैं प्रार्थना करता हूं कि मुझ को इस मसले को सदन के सामने रखने की अनुमति दी जाये ।

MR. CHAIRMAN : I will convey your feelings and thoughts to hon. Speaker.

श्री मधु लिमये : आप इस समय चेयर पर बैठे हैं, आप इजाजत दे सकते हैं ।

श्री रणधीर सिंह (रोहतक) : आप बरी हो गये, आप को मिठाई खिलानी चाहिये ।

श्री मधु लिमये : मिठाई खिलानी चाहिये ?

श्री रणधीर सिंह : खामख्वाह जेल में होते और हमें भी महसूस होता ।

श्री मधु लिमये : इस काम में तो श्री रणधीर सिंह हमारी मदद करें ।

SHRI S. M. BANERJEE (Kanpur) : This should be conveyed to the Home Minister.

श्री मधु लिमये : होम मिनिस्टर क्यों ? होम मिनिस्टर तो खुद अपराधी हैं ।

SHRI S. M. BANERJEE : Sir, it has been agreed that we will abide by the decision of the Supreme Court. Certain privilege motion was to be discussed. I remember, you, Sir raised some points of order, at that time, It is not that the matter is now before the Supreme Court ; the Supreme Court has honourably acquitted Shri Madhu Limaye. We should take up the privilege motion. The Home Minister may please be informed so that he may come fully prepared tomorrow.

MR. CHAIRMAN : I have already expressed my view. The hon. Member may please resume his seat.

श्री एस० एम० जोशी (पूना) : मैं श्री मधु लिमये का समर्थन कर रहा हूं । यह मामला बड़ा गम्भीर है । हमारे सदस्य...

MR. CHAIRMAN : I will convey the thought and feelings to the hon. Speaker. The debate will be fixed by hon. Speaker.

श्री एस० एम० जोशी : हम चाहते हैं कि

इस पर चर्चा अभी हो । गैर-कानूनी तरीके से हमारे सदस्य के मुंह को पन्द्रह दिन तक बन्द करके रक्खा जाये यह इतना गम्भीर मामला है कि इसको रोका नहीं जा सकता । आगे की कार्रवाई स्थगित होनी चाहिये ।

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15 47 hrs.

STATE AGRICULTURAL CREDIT CORPORATION BILL—*Contd.*

MR. CHAIRMAN : I will put amendment No. 40 and 41 to the vote of the House.

Amendments Nos. 40 and 41 were put and negatived

SHRI K. NARAYANA RAO : I am not pressing my amendment No. 100.

MR. CHAIRMAN : All right.

Amendment No. 100 was by leave withdrawn

MR. CHAIRMAN : The question is :

"That Clause 8 stand part of the Bill."

The motion was adopted

Clause 8 was a added to the Bill

Clause 9— *Constitution of Board*

MR. CHAIRMAN : We will take up Clause 9. There are a number of amendments.

SHRI P. VISWAMBHARAN : Sir, I move my amendments No. 12, No. 13 and No. 15.

I beg to move :

Page 5, line 34.—

omit "who shall be the Chairman of the Board" (12)

Page 6, line 6,—

for "Central" *substitute*—

"appropriate" (13)

Page 6,—

after line 8, *insert*—

"(2) The Chairman of the Board shall be elected by the Board." (15)

MR. CHAIRMAN : Shri Srinibas Mishra is not here. Mr. George Fernandes, are you moving your amendments ?

SHRI GEORGE FERNANDES : Yes. I would like to move amendments No. 42 and No. 43.

MR. CHAIRMAN : No. 42 is the same as No. 12. You can move amendment No. 43.

SHRI GEORGE FERNANDES: I move my amendment No. 43.

Page 6, line 6,—

after "(c)" *insert*—

"a Chairman and" (43)

MR. CHAIRMAN : For amendment No. 58.

Shri P. P. Esthose is not here. Shri Mohammad Ismail, are you moving amendment No. 78 ?

SHRI SHIVA CHANDRA JHA : I beg to move :

Page 5, line 39,—

after "Corporation" *insert*—

"or has been associated with any political party." (57)

SHRI MOHAMMAD ISMAIL : Yes, Sir, I am moving amendment No. 78.

MR. CHAIRMAN : It is just like amendment No. 56.

Since that is not moved, you con move it.

SHRI MOHAMMAD ISMAIL : I move :

Page 5, line 33:—

for "Central" *substitute*—

"State". (78)

MR. CHAIRMAN : Amendment No. 79 is the same as No. 78.

It cannot be moved. There is amendment No. 101. Is it being moved.

SHRI VIKRAM CHAND MAHAJAN (Chamba) : Yes, Sir, I move :